

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.177/2017 and 184/2017  
IN  
CP NO.209/2016  
RT CP IB No.58/Chd/CHD/2017  
(Decided matter)**

M/s Visa Drugs and Pharma Pvt. Ltd. ...Petitioner

Versus.

M/s Swan Aluminiums Pvt. Ltd. ...Respondent

Present: Mr. Anand Chhibbar, Senior Advocate with  
Mr. Virender Ganda, Mr. Gaurav Mankotia,  
and Mr. Mohit Oomen, Advocates for the applicants.  
Mr. Nishant Kaushal, in person.  
Mr. Yash Pal Gupta, Advocate for the Financial Creditor.  
Mr. Harish Taneja, Interim Resolution Professional.

**CA No.177/2017**

The Interim Resolution Professional has stated that he is not implementing the decision taken on 27.10.2017 in the meeting of Committee of Creditors because of pending matter but is approving the transactions which are being placed before him by the management and also the cheques are presently being signed by the original signatories. The earlier order dated 27.10.2017 for the Interim Resolution Professional to continue as such.

**CA No.184/2017**

Notice of the application to the Interim Resolution Professional Mr. Harish Taneja who is present. Copy of the application has already been supplied

to him. He adopts the reply filed by him in CA No.177/2017. List the matter on 13.11.2017 for further arguments since no date prior to that suits to the Senior Counsel for the applicants.

Sd/-  
(Justice R.P. Nagrath)  
Member(Judicial)

November 07, 2017  
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